



Government of India
Ministry of Commerce and Industry
Department of Commerce
DIRECTORATE GENERAL OF FOREIGN TRADE

Meeting No - NC/3/MEET/Jan/202122/13

Meeting Date - 21/01/2022

Minutes of the Norms Committee – 3 Meeting No. NC/3/MEET/Jan/202122/13 dated 21.01.2022, was actually held on 04.02.2022 under the Chairmanship of Dr. Amiya Chandra, Addl. DGFT for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30.

Following members were present in the Meeting:

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical – 1	Consultant
2	Shri D.N. Mathur, Technical – 2	Consultant
In attendance		
1	Shri Ajay Kumar, Deputy Director	DGFT

2. The Norms Committee has taken decision only with respect to technical aspect/ wastage norms. While redeeming the application, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in policy circulars issued from time to time or any other provisions under FTP/HBP for issuance of Advance Authorization and regularization of the case.

The committee went through the minutes of earlier meeting No. NC/3/MEET/Dec/202122/12 dated 17.12.2021, was actually held on 17.12.2021 and 07.01.2022.

MANUAL CASES

Case No.	A-01
Meeting No.	NC/3/MEET/Jan/202122/13
Date	21.01.2022
Firm's Name	M/s Elppe Chemicals Pvt Ltd Mumbai
HQ F. No.	01/82/050/00390/AM18/DES-III
RLA F. No.	03/94/040/00036/AM18
Advance Authorization No. and Date	0310812684 dated 24.04.2017
Subject	Request of M/s Elppe Chemicals Pvt Ltd Mumbai for enhancement in the quantity of import items in respect of adhoc norms fixed against Advance Authorization No. 0310812684 dated 24.04.2017
Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Complete chemistry with material balance. (ii) Complete technical details as per Annexure to Appendix 4E. (iii) Molecular weight and Stoichiometric balance. (iv) Details of indigenous input with quantity. (v) Production / Consumption data for last two years duly certified by GST.	

Case No.	A-02
Meeting No.	NC/3/MEET/Jan/202122/13
Date	21.01.2022
Firm's Name	M/s Satyadeva Pharmaceuticals Pvt. Ltd, Hyderabad
HQ F. No.	01/82/050/01070/AM18/DES-III
RLA F. No.	09/24/040/00337/AM18
Advance Authorization No. and Date	0910065537 dated 05.10.2017
Subject	Request of M/s Satyadeva Pharmaceuticals Pvt. Ltd, Hyderabad for fixation of adhoc norms against Advance Authorization No. 0910065537 dated 05.10.2017
Decision: The Committee considered the request of firm alongwith the reply furnished by the firm, wherein the firm has informed a change in the manufacturing process. Now, basic raw materials are not used as they have processed DAH-II, the intermediate from indigenous source. This change will also affect norms for other items indicating the solvents. In view of above, it was decided to call for following information from the firm: (i) The firm is advised to get the licence amended from concerned RA with the items and their quantity and submit a copy of amended licence. (ii) Production / Consumption data of actual export and import duly certified by GST Authorities.	

Case No.	A-03			
Meeting No.	NC/3/MEET/Jan/202122/13			
Date	21.01.2022			
Firm's Name	M/s Raj Dhanvantry Pharmacy, Rajkot			
HQ F. No.	01/82/050/01529/AM16/DES-III			
RLA F. No.	24/24/040/00007/AM16			
Advance Authorization No. and Date	2410041748 dated 15.06.2015			
Subject	Request of M/s Raj Dhanvantry Pharmacy, Rajkot for fixation of adhoc norms against Advance Authorization No. 2410041748 dated 15.10.2015			
Decision: The Committee considered the request of firm and on the basis of CA certified data furnished by the firm, it was decided to revise the adhoc norms as under:				
Export product	Qty.	Sl. No.	Import items	Qty.
SWEETENERS (ARTIFICIAL) (containing 12.015% SODIUM SACCHARIN, 16.02% ASPARTAME, 20.025% SODIUM CYCLAMATE)	1 kg	1	SODIUM SACCHARIN	0.12015 kg
		2	ASPARTAME	0.1602 kg
		3	SODIUM CYCLAMATE	0.20025 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	A-04			
Meeting No.	NC/3/MEET/Jan/202122/13			
Date	21.01.2022			
Firm's Name	M/s Stellence Pharmscience Pvt Ltd, Bangalore			
HQ F. No.	01/82/050/00657/AM13/DES-III			
RLA F. No.	07/24/040/00183/AM13			
Advance Authorization No. and Date	0710089972 dated 31.07.2012			
Subject	Request of M/s Stellence Pharmscience Pvt Ltd, Bangalore for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0710089972 dated 31.07.2012			
Decision: The Committee considered the request of firm and on the basis of Production / Consumption data duly certified by GST Authorities furnished by the firm, it was decided to revise the adhoc norms as under:				
Export product	Qty.	Sl. No.	Import items	Qty.
4 CHLORO 4 FLOURO BUTYROPHENONE	1 kg	1	FLOUROBENZENE	2.50 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	A-05				
Meeting No.	NC/3/MEET/Jan/202122/13				
Date	21.01.2022				
Firm's Name	M/s Stellence Pharmscience Pvt Ltd, Bangalore				
HQ F. No.	01/82/050/01934/AM19/DES-III 01/82/050/02463/AM19/DES-III				
RLA F. No.	07/24/040/00143/AM17 07/24/040/00420/AM16				
Advance Authorization No. and Date	0710110111 dated 15.07.2016 0710109590 dated 29.03.2016				
Subject	Request of M/s Stellence Pharmscience Pvt Ltd, Bangalore for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0710110111 dated 15.07.2016 and 0710109590 dated 29.03.2016				
Decision: The Committee considered the request of firm and on the basis of Production / Consumption data duly certified by GST Authorities furnished by the firm, it was decided to revise adhoc norms as under:					
Export product		Qty.	Sl. No.	Import items	Qty.
4 METHYL 5 HYDROXY METHYL IMIDAZOLE		1 kg	1	4 METHYL IMIDAZOLE	1.31 kg
RA concerned may take further necessary action as per above decision of NC.					

Case No.	A-06			
Meeting No.	NC/3/MEET/Jan/202122/13			
Date	21.01.2022			
Firm's Name	M/s Stellence Pharmscience Pvt Ltd, Bangalore			
HQ F. No.	01/82/050/01683/AM19/DES-III			
RLA F. No.	07/24/040/00040/AM17			
Advance Authorization No. and Date	0710109873 dated 26.05.2016			
Subject	Request of M/s Stellence Pharmscience Pvt Ltd, Bangalore for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0710109873 dated 26.05.2016			
Decision: The Committee considered the request of firm and on the basis of Production / Consumption data duly certified by GST Authorities furnished by the firm, it was decided to revise adhoc norms as under:				
Export product	Qty.	Sl. No.	Import items	Qty.
L-SELENOMETHIONINE	1 kg	1	L-METHIONINE	1.812 kg
		2	SELENIUM METAL POWDER	1.15 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	A-07													
Meeting No.	NC/3/MEET/Jan/202122/13													
Date	21.01.2022													
Firm's Name	M/s Stelligence Pharmscience Pvt Ltd, Bangalore													
HQ F. No.	01/82/050/00442/AM13/DES-III													
RLA F. No.	07/24/040/00062/AM13													
Advance Authorization No. and Date	0710088213 dated 16.05.2012													
Subject	Request of M/s Stelligence Pharmscience Pvt Ltd, Bangalore for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0710088213 dated 16.05.2012													
Decision: The Committee considered the request of firm and on the basis of Production / Consumption data duly certified by GST Authorities furnished by the firm, it was decided to revise adhoc norms as under:														
<table><tr><td>Export product</td><td>Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty.</td></tr><tr><td>7-DEHYDROCHOLESTROL</td><td>1 kg</td><td>1</td><td>CHOLEST-5-EN-3-OL(KID)</td><td>2.18 kg</td></tr></table>					Export product	Qty.	Sl. No.	Import items	Qty.	7-DEHYDROCHOLESTROL	1 kg	1	CHOLEST-5-EN-3-OL(KID)	2.18 kg
Export product	Qty.	Sl. No.	Import items	Qty.										
7-DEHYDROCHOLESTROL	1 kg	1	CHOLEST-5-EN-3-OL(KID)	2.18 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.	A-08
Meeting No.	NC/3/MEET/Jan/202122/13
Date	21.01.2022
Firm's Name	M/s Jindal Drugs Pvt. Ltd., Mumbai
HQ F. No.	01/82/050/00053/AM19/DES-III
RLA F. No.	03/94/040/00727/AM18
Advance Authorization No. and Date	0310817723 dated 12.12.2017
Subject	Request of M/s Jindal Drugs Pvt. Ltd., Mumbai for fixation of adhoc norms against Advance Authorization No. 0310817723 dated 12.12.2017
Decision: Deferred for comments of TE.	

Case No.	A-09
Meeting No.	NC/3/MEET/Jan/202122/13
Date	21.01.2022
Firm's Name	M/s Survival Technologies Pvt. Ltd., Mumbai
HQ F. No.	01/82/050/00796/AM16/DES-III
RLA F. No.	03/95/040/00065/AM16
Advance Authorization No. and Date	0310795759 dated 07.05.2015
Subject	Request of M/s Survival Technologies Pvt. Ltd., Mumbai for revision of norms against Advance Authorization No. 0310795759 dated 07.05.2015
Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Production / Consumption data for last two years duly certified by GST. (ii) Complete chemistry, stoichiometric balance on molar basis. (iii) Percentage yield for every step of reaction. (iv) Recovery of solvent.	

Case No.	A-10
Meeting No.	NC/3/MEET/Jan/202122/13
Date	21.01.2022
Firm's Name	M/s Survival Technologies Pvt. Ltd., Mumbai
HQ F. No.	01/82/050/00258/AM18/DES-III
RLA F. No.	03/95/040/00034/AM18
Advance Authorization No. and Date	0310821810 dated 26.04.2017
Subject	Request of M/s Survival Technologies Pvt. Ltd., Mumbai for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0310812810 dated 26.04.2017
Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Production / Consumption data for last two years duly certified by GST. (ii) Complete chemistry, stoichiometric balance on molar basis. (iii) Percentage yield for every step of reaction. (iv) Recovery of solvent.	

Case No.	A-11
Meeting No.	NC/3/MEET/Jan/202122/13
Date	21.01.2022
Firm's Name	M/s Survival Technologies Pvt. Ltd., Mumbai
HQ F. No.	01/82/050/01812/AM16/DES-III 01/82/050/00753/AM17/DES-III
RLA F. No.	03/95/040/00798/AM16 03/95/040/00490/AM17
Advance Authorization No. and Date	0310801923 dated 20.01.2016 0310808208 dated 30.09.2016
Subject	Request of M/s Survival Technologies Pvt. Ltd., Mumbai for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0310801923 dated 20.01.2016 and 0310808208 dated 30.09.2016
Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Production / Consumption data for last two years duly certified by GST. (ii) Complete chemistry, stoichiometric balance on molar basis. (iii) Percentage yield for every step of reaction. (iv) Recovery of solvent.	

Case No.	A-12
Meeting No.	NC/3/MEET/Jan/202122/13
Date	21.01.2022
Firm's Name	M/s Survival Technologies Pvt. Ltd., Mumbai
HQ F. No.	01/82/050/00955/AM18/DES-III
RLA F. No.	03/95/040/00707/AM18
Advance Authorization No. and Date	0310817452 dated 30.11.2017
Subject	Request of M/s Survival Technologies Pvt. Ltd., Mumbai for enhancement in the quantity of Import Item No. 2 - DICHLOROMETHANE in respect of adhoc norms fixed against Advance Authorization No. 0310817452 dated 30.11.2017
Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Production / Consumption data for last two years duly certified by GST. (ii) Complete chemistry, stoichiometric balance on molar basis. (iii) Percentage yield for every step of reaction. (iv) Recovery of solvent.	

Case No.	A-13
Meeting No.	NC/3/MEET/Jan/202122/13
Date	21.01.2022
Firm's Name	M/s Survival Technologies Pvt. Ltd., Mumbai
HQ F. No.	01/82/050/01382/AM16/DES-III 01/82/050/00754/AM17/DES-III
RLA F. No.	03/95/040/00491/AM16 03/95/040/00410/AM17
Advance Authorization No. and Date	0310799292 dated 08.10.2015 0310808209 dated 30.09.2016
Subject	Request of M/s Survival Technologies Pvt. Ltd., Mumbai for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0310799292 dated 08.10.2015 and 0310808209 dated 30.09.2016
Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Production / Consumption data for last two years duly certified by GST. (ii) Complete chemistry, stoichiometric balance on molar basis. (iii) Percentage yield for every step of reaction. (iv) Recovery of solvent.	

Case No.	A-14
Meeting No.	NC/3/MEET/Jan/202122/13
Date	21.01.2022
Firm's Name	M/s Survival Technologies Pvt Ltd, Mumbai
HQ F. No.	01/82/050/01085/AM17/DES-III
RLA F. No.	03/95/040/00639/AM17
Advance Authorization No. and Date	0310809216 dated 22.11.2016
Subject	Request of M/s Survival Technologies Pvt Ltd, Mumbai for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0310809216 dated 22.11.2016
Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Production / Consumption data for last two years duly certified by GST. (ii) Complete chemistry, stoichiometric balance on molar basis. (iii) Percentage yield for every step of reaction. (iv) Recovery of solvent.	

Case No.	A-15		
Meeting No.	NC/3/MEET/Jan/202122/13		
Date	21.01.2022		
Firm's Name	M/s Deccan Nurtaceuticals Pvt. Ltd., Kolkata		
HQ F. No.	01/82/050/00854/AM18/DES-III		
RLA F. No.	02/24/040/00100/AM18		
Advance Authorization No. and Date	0210207932 dated 02.11.2017		
Subject	Request of M/s Deccan Nurtaceuticals Pvt. Ltd., Kolkata for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0210207932 dated 02.11.2017		
Decision: The Committee considered the request of firm and it was decided to revise the adhoc norms as under:			
Export product	Qty.	Import item	Qty.
Digoxin	1 kg	Digitalis Lanata Leaves (Dried) (Digoxin content NMT 0.3%)	436.525 kg
RA concerned may take further necessary action as per above decision of NC.			

Case No.	A-16
Meeting No.	NC/3/MEET/Jan/202122/13
Date	21.01.2022
Firm's Name	M/s Privi Organics Limited, Mumbai
HQ F. No.	01/82/050/00387/AM19/DES-III
RLA F. No.	03/95/040/00981/AM18
Advance Authorization No. and Date	0310819238 dated 19.02.2018
Subject	Request of M/s Privi Organics India Ltd, Mumbai for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0310819238 dated 19.02.2018
Decision: Deferred for comments of TE.	

Case No.	A-17
Meeting No.	NC/3/MEET/Jan/202122/13
Date	21.01.2022
Firm's Name	M/s Nisarg Biosciences Pvt Ltd, Hyderabad
HQ F. No.	01/82/050/00455/AM20/DES-III
RLA F. No.	09/24/040/00221/AM20
Advance Authorization No. and Date	0910067836 dated 25.07.2019
Subject	Request of M/s Nisarg Biosciences Pvt. Ltd., Hyderabad for fixation of adhoc norms against Advance Authorization No. 0910067836 dated 25.07.2019
Decision: Deferred for comments of TE.	

Case No.	A-18
Meeting No.	NC/3/MEET/Jan/202122/13
Date	21.01.2022
Firm's Name	M/s Chemical Brothers Enterprises Pvt. Ltd., Mumbai
HQ F. No.	01/82/050/00784/AM19/DES-III
RLA F. No.	03/94/040/01014/AM18
Advance Authorization No. and Date	0310820204 dated 02.04.2018
Subject	Request of M/s Chemical Brothers Enterprises Pvt. Ltd., Mumbai for fixation of adhoc norms against Advance Authorization No. 0310820204 dated 02.04.2018

Decision: The Committee considered the request of firm and it was decided to revise the adhoc norms as under:

Export product	Qty.	Sl. No.	Import items	Qty.
IXPE 121 (Oil Soluble Emulsifier Polyamide based containing (i) POLY ISOBUTYLENE 46.9%, (ii) MALEIC ANHYDRIDE 4.86%, (iii) DIETHYL ETHANOL AMINE 7.51%, (iv) LIGHT LIQUID PARAFFIN OIL 18.09%, (v) HEAVY LIQUID PARAFFIN OIL 22.62%)	200000 kg	1	POLY ISOBUTYLENE	93800 kg
		2	MALEIC ANHYDRIDE	9720 kg
		3	DIETHYL ETHANOL AMINE	15020 kg
		4	LIGHT LIQUID PARAFFIN OIL	36180 kg
		5	HEAVY LIQUID PARAFFIN OIL	45240 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-19
Meeting No.	NC/3/MEET/Jan/202122/13
Date	21.01.2022
Firm's Name	M/s Deepak Novochem Technologies Ltd, Pune
HQ F. No.	01/82/050/00522/AM17/DES-III 01/82/050/00109/AM18/DES-III
RLA F. No.	31/83/040/00178/AM16 31/83/040/00187/AM17
Advance Authorization No. and Date	3110066046 dated 14.03.2016 3110066649 dated 31.03.2017
Subject	Request of M/s Deepak Novochem Technologies Ltd, Pune for enhancement in the quantity of import item No. 1 - Meta Cresol (MC99) in respect of adhoc norms fixed against Advance Authorization No. 3110066046 dated 14.03.2016 and 3110066649 dated 31.03.2017
Decision: Deferred for comments of TE.	

Case No.	A-20
Meeting No.	NC/3/MEET/Jan/202122/13
Date	21.01.2022
Firm's Name	M/s DEEPAK NOVOCHEM TECHNOLOGIES LTD, Pune
HQ F. No.	01/82/050/01187/AM19/DES-III 01/82/050/02262/AM19/DES-III
RLA F. No.	31/83/040/00081/AM19 31/83/040/00157/AM19
Advance Authorization No. and Date	3110067162 dated 24.08.2018 3110067278 dated 09.01.2019
Subject	Request of M/s DEEPAK NOVOCHEM TECHNOLOGIES LTD, Pune for fixation of adhoc norms against Advance Authorization Nos. 3110067162 dated 24.08.2018 and 3110067278 dated 09.01.2019
Decision: Deferred for comments of TE.	

Case No.	A-21
Meeting No.	NC/3/MEET/Jan/202122/13
Date	21.01.2022
Firm's Name	M/s Chemplast Sanmar Limited (Formerly known as M/s Sanmar Speciality Chemicals Limited)
HQ F. No.	01/82/050/01845/AM21/DES-III
RLA F. No.	04/24/040/00277/AM19
Advance Authorization No. and Date	0410165628 dated 18.05.2019
Subject	Request of M/s Chemplast Sanmar Limited (Formerly known as M/s Sanmar Speciality Chemicals Limited) for enhancement in the quantity of import items fixed against Advance Authorization No. 0410165628 dated 18.05.2019
Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) Justification for low yield of 78%. (ii) Copy of any published Literature for yield of 78% claimed. (iii) Production / Consumption data for last two years duly certified by GST.	

Meeting ended with thanks to Chair and participants
